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Title : Alleged violation of the order to the Central Water Commission by the Government of Maharashtra regarding construction of a barrage located at the border of Andhra Pradesh and Maharashtra.

SHRI MADHU GOUD YASKHI (NIZAMABAD): Sir, it is not a State matter.

MR. SPEAKER: You should also be very disciplined.

SHRI MADHU GOUD YASKHI : Sir, I am sorry.

MR. SPEAKER: You want to raise an important issue and you are disturbing the proceedings. You are not showing a sense of responsibility and this applies to every Member.

SHRI MADHU GOUD YASKHI : Sir, I am truly sorry but this is a very serious and important matter concerning the State.

MR. SPEAKER: You have to wait. Why do you have the Chair? You should tender apology.

SHRI MADHU GOUD YASKHI : I truly apologise for interrupting the proceedings but it is a serious matter.

MR. SPEAKER: Who has said that it is not a serious matter? I have allowed it because it is a serious matter.

SHRI MADHU GOUD YASKHI : Sir, I thank you for giving me an opportunity.

MR. SPEAKER: I have a list of 39 Members who want to raise important matters. Should I call all 39 Members together?

SHRI MADHU GOUD YASKHI : Sir, I rise to represent my esteemed colleagues from Andhra Pradesh and the people of Andhra Pradesh.

MR. SPEAKER: I want the people of this country to be proud of this Parliament. That is my appeal to all of you. So, let us do it in such a manner that we could have good discussion and could raise good issues. By interrupting in this manner and disturbing others, you are not raising your own prestige.

SHRI MADHU GOUD YASKHI : Sir, I rise to represent my esteemed colleagues and people of Andhra Pradesh to protest the Maharashtra State Government's unauthorised and illegal construction of Babhali barrage...*(Interruptions)*

MR. SPEAKER: Please bring this matter to me. I want to see this. If any matter is a State matter, I will delete it.

SHRI MADHU GOUD YASKHI : Sir, the action by Maharashtra State Government will affect the existence of Sriram Sagar Project also known as Pochampad Project. It is not out of context to mention here the hon. Supreme Court judgement in the Narmada Bachao Andolan versus Union of India. It said:

"Water is the basic need for the survival of human beings and is part of the right to life and human rights as enshrined in Article 21 of the Constitution of India and can be served only by providing source of water where there is none."

The water scarcity is there in seven districts of Telangana region. The only source of survival for the people there is the water from the Godavari river. This project was built in 1975. Its foundation stone was laid by the great Prime Minister, late Pandit Jawaharlal Nehru. The Pochampad Project was constructed across Godavari by Andhra Pradesh Irrigation and Drinking Water Department.

MR. SPEAKER: Please conclude.

SHRI SARVEY SATYANARAYANA (SIDDIPET): Sir, it is a very important matter...*(Interruptions)*

MR. SPEAKER: Are you trying to help him by disturbing the House?

SHRI SARVEY SATYANARAYANA : Sir, I am not going to disturb the House. But it is concerning our State.

MR. SPEAKER: You sit down. People are seeing that you are a disturbing element.

SHRI MADHU GOUD YASKHI : This matter was raised last year also when a meeting was convened by the Central Water Resources Commission. (CWC) In that meeting, Maharashtra agreed that the project of Babhali was being constructed without the approval of CWC. They have also accepted that it is in violation of inter-State agreement reached between the State of Andhra Pradesh and Maharashtra. They have also accepted that this project is being built in the submergence of Andhra Pradesh which is illegal. It is affecting the livelihood of thousands and lakhs of people of Andhra Pradesh.

MR. SPEAKER: This matter cannot be raised during this time. You should have taken recourse to some other method.

SHRI MADHU GOUD YASKHI : On the 6th of this month, CWC has issued a clear instruction to the Chief Secretary of Maharashtra saying that the construction of barrage by the Government of Maharashtra in the submergence area is a clear violation of the mutual agreement reached between the States of Maharashtra and Andhra Pradesh [r74]. It further [bru75]asked the Chief Secretary to restrain himself from constructing it.....(Interruptions)

MR. SPEAKER: It is a State matter. It has nothing to do with the Centre.

SHRI MADHU GOUD YASKHI : Sir, it is a very important matter. On the 11th of March, a meeting of both the Chief Ministers was held and they have decided on the 30th of March, in the presence of the CWC and the Minister for Water Resources.....(Interruptions)

MR. SPEAKER: This country is being divided on these issues as there is no national approach.

...(Interruptions)

SHRI MADHU GOUD YASKHI : It is a very important issue in a democratic system!...(Interruptions) A Chief Minister holding such a high post is not keeping up his word. He had assured the Chief Minister of Andhra Pradesh but still the construction is continuing.....(Interruptions)

MR. SPEAKER: Shri Madhusudan Mistry.

...(Interruptions)

MR. SPEAKER: Nothing more will be recorded except what Shri Madhusudan Mistry will say.

(Interruptions)*

MR. SPEAKER: Sit down. If you do not sit down, it will be totally deleted.

...(Interruptions)

SHRI MADHU GOUD YASKHI : Sir, the States are fighting amongst themselves and this is going to lead to a civil war.....(Interruptions)

MR. SPEAKER: Shri Handique, please look after him. Otherwise, I will have to adjourn the House. I have now called Shri Mistry to speak.

...(Interruptions)

*Not Recorded

MR. SPEAKER: Please sit down. What do you want now? You have done what you wanted. I have allowed you to raise the matter. You have taken more than ten minutes to make your case. Do you want that an immediate decision will be taken by the Speaker?

...(Interruptions)

ଉତ୍ତରାଧିକାରୀଙ୍କ ଦ୍ଵାରା ପଢ଼ାଯାଇଥିବା ଲେଖାଗୁଡ଼ିକର ସମ୍ବନ୍ଧରେ ଉପରୋକ୍ତ ସୂଚନା ଦିଆଯାଇଛି । ଉପରୋକ୍ତ ଲେଖାଗୁଡ଼ିକର ସମ୍ବନ୍ଧରେ କୌଣସି ପ୍ରଶ୍ନ ପଚାରିବାକୁ ସମର୍ଥନ ଦିଆଯାଇନାହିଁ ।